

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)

LOK SABHA
UNSTARRED QUESTION NO. 1196
(TO BE ANSWERED ON 23.11.2016)

CONSTITUTION OF COMMITTEE

1196. DR. K. GOPAL:

Will the PRIME MINISTER be pleased to state:

- (a) whether the Government is considering to constitute a committee to review representations from employees who have been asked to retire compulsorily in public interest;
- (b) if so, the details thereof;
- (c) whether there is a sense of unease among senior civil servants at the Centre as a result of said decision; and
- (d) if so, the details thereof?

ANSWER

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a) to (d): Review of performance is a continuous process under FR 56(j), Rule 48 of CCS(Pension) Rules and the AIS Rules. All cadre authorities have been asked to constitute Representation Committees in case of receipt of representation from any Government servant, whom the Appointing Authority has decided to retire. Two members of the Committee have been nominated by the Cabinet Secretariat and the third member will be nominated by the Cadre Controlling Authority.
